BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No 390 OF 2022

<u>IN THE MATTER OF:</u>

BUNTY ....APPLICANT

Versus

STATE OF UP ....RESPONDENT

<u>REPLY ON BEHALF OF THE RESPONDENT NO. 4 I.E. M/S YASHODA BRICK KILN WITH AFFIDAVIT</u>

(FOR INDEX:-Kindly See Inside)

NEW Delhi
Dated: 15.03.2023

FILED BY

S.A. ZAIDI & MANSI CHAHAL
ADVOCATES
CHAMBER NO.-7, TRISHUL TOWER
KAUSHAMBI, GHAZIABAD, U.P
Mob: (M): 8377863559
Email: mansichahal104@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No 390 OF 2022

IN THE MATTER OF:

BUNTY ....APPLICANT

Versus

STATE OF UP ....RESPONDENT

INDEX

S. No.	Particular	Pages
1.	Reply on behalf of Respondent No. 4 with Affidavit	1-9
2.	**ANNEXURE A/1** Copy of Notice No. H83001/ C-4/ Ent-52 Parya.shati/ 2022 dated 13.10.2022	10

NEW Delhi
Dated: 15.03.2023

S.A. ZAIDI & MANSI CHAHAL
ADVOCATES
CHAMBER NO.-7, TRISHUL TOWER
KAUSHAMBI, GHAZIABAD, U.P
Mob: (M): 8377863559
Email: mansichahal104@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O. A. No. 390 OF 2022

IN THE MATTER OF:

BUNTY ....APPLICANT

Versus

STATE OF UP ....RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 4 I.E. YASHODA BRICK KILN

TO,

THE HON'BLE CHAIRPERSON
AND HIS OTHER COMPANION JUDGES
OF THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

MOST RESPECTFULLY SHOWETH:

1. That an Original Application being O.A No. 390/2022 titled as Bunty versus State of Uttar Pradesh was filed before this Honourable Tribunal against the answering respondent i.e. Yashoda brick kiln complaining that the brick kiln was set up

without obtaining NOC from the UPPCB and without compliance with the environmental norms.

2. That the Honourable Tribunal was pleased to consider the matter and vide its order dated 21.09.2022, the Honourable Tribunal issued notices to the respondent No. 1-4.

3. That the answering respondent i.e. Mr. Mohit Kumar is the Proprietor of M/s Yashoda Brick Kiln situated at Village Purdilnagar Hayasan Road, Tehsil Sikandramau, District Hathras, Uttar Pradesh.

4. That the answering respondent humbly submits that the answering respondent applied for the Air & water consent with the UPPCB on 11.04.2022. The consent kept lying pending before the UPPCB and after sometime, got subsequently rejected. The applicant was not well aware of this fact that his consent has been rejected. The answering respondent inadvertently continued the operation of his brick kiln.

5. That then on 20.10.2022, the applicant received a notice having Letter No. H83001 /C-4 /Ent-528 /Parya.Shati /2022 dated 13.10.2022 from the UPPCB thereby imposing the environmental compensation of Rs. 5,37,500/- on the unit for causing environmental damage.

The True Copy of the Notice having Letter No. H83001 /C-4 /Ent-528 /Parya.Shati /2022 dated 13.10.2022 is annexed herewith and marked as ANNEXURE A/1.

6. That the answering respondent humbly submits that he was not well aware of the violations and inadvertently continued the operations of the unit. If the answering respondent would have known about the violations, he would have closed his unit at once.

7. That the answering respondent humbly submits that the answering respondent is not in a position to pay this much hefty environment compensation of Rs. 5,37,500/- due to severe financial crisis. It is very difficult for him to pay such a hefty

compensation, and moreover the COVID-19 pandemic has also financially impacted the answering respondent. He is facing extreme financial difficulties and suffering irreparable losses.

8. That the answering respondent undertakes that he will not violate any environmental rule or norm in the future and will be more careful now onwards.

9. That the present reply is being made bonafide in the interest of justice.

10. <u>PRAYER</u>

In view of the aforesaid facts and circumstances, it is prayed that this Honourable Tribunal may graciously be pleased to:-

a. To waive off the Environmental Compensation of Rs. 5,37,500/- imposed on the answering respondent by UPPCB vide Letter No. H83001 /C-4 /Ent-528 /Parya.Shati /2022 dated 13.10.2022.

b. To pass any other order that may be deemed necessary and fit on the facts and circumstances of the aforesaid case.

Dated: 15/03/2023

New Delhi

Applicant
Through

S.A. ZAIDI& MANSI CHAHAL
ADVOCATES

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 390 OF 2022

IN THE MATTER OF

BUNTY ... APPLICANT

VERSUS

STATE OF U.P .....RESPONDENT

AFFIDAVIT

I, Mohit Kumar, Proprietor of M/s Yashoda Brick Kilns R/o Umaraopur Post Baraishapur, Hathras, U.P, presently at Delhi do here by solemnly affirm and declare as under: -

1. That I am the Respondent No. 4 in the above noted application therefore I am fully conversant with the fact of the case I am competent to sign and swear this Affidavit.
2. That the accompanying reply has been drafted by my counsel and the same has been read over and explain to me and I say and declare that the same are true and correct.
3. That the contents of accompanying reply be read as part and parcel of this affidavit as the same are not repeated herewith for the sake of brevity.

The Seal of Oath Commissioner
Sl. No. 36/2022
VIJAY LAKSHMI
App. by Delhi High Court
Period 25-4-2022
to 24-4-2024
Delhi High Court, New Delhi

DEPONENT

VERIFICATION

Identification ... has signed ... presence

Verified at Delhi on this 15 MAR 2023 day of..............., 2023 that the contents of my above Affidavit are true and correct to my knowledge and nothing material has been concealed there from.

DEPONENT

The Seal of Oath Commissioner
Sl. No. 36/2022
VIJAY LAKSHIMI
App. by Delhi High Court
Period 25-4-2022
to 24-4-2024
Delhi High Court, New Delhi

I S/o D/o / W/o Mohit
Verified by Ms.....Mansi Aer
do hereby solemnly affirm before
on..15/3/23...Sl. No.......76
true and correct of my knowle...

Oath Commissioner, New ...

ANNEXURE-A11

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक 183001 / सी–4 / ईट–528 / पर्या0क्षति0 / 2022,

पंजीकृत 13-10-22

दिनांक :

डाक प्राप्ति रसीद
प्राप्ति दिनांक 21/10/22
प्राप्तकर्ता के हस्ताक्षर
उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अलीगढ़

सेवा में,

मै0 जशोदा ईंट उद्योग,
ग्राम–पुरदिलनगर, हसायन रोड, तहसील–सिकन्दराराऊ,
जनपद–हाथरस।

विषय : पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

राज्य बोर्ड से पूर्व सहमति स्थापनार्थ (एन0ओ0सी0) एवं सहमति (जल/वायु) प्राप्त किये बिना ईंट भट्ठा मै0 जशोदा ईंट उद्योग, ग्राम–पुरदिलनगर, हसायन रोड, तहसील–सिकन्दराराऊ, जनपद–हाथरस की स्थापना/संचालन कर लिये जाने के कारण बोर्ड के पत्रांक एच62624/सी–4/ईंट–528/बंदी/2021 दिनांक 22.06.2021 एवं H63515/C-4/Gen-II-756/Closure/2021 दिनांक 16.07.2021 द्वारा ईट भट्ठा मै0 जशोदा ईंट उद्योग, ग्राम–पुरदिल नगर, हसायन रोड, तहसील–सिकन्दराराऊ, जनपद–हाथरस के विरूद्ध वायु (वायु प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–31ए के अंतर्गत बन्दी आदेश जारी किये गये हैं।

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अलीगढ़ के प्राधिकारियों द्वारा प्रश्नगत ईंट भट्ठे का निरीक्षण दिनांक 01.09.2022 को किया गया। निरीक्षण आख्यानुसार ईंट भट्ठे का स्थल उ0प्र0 ईंट भट्ठ (स्थापना हेतु स्थल मापदण्ड) नियमावली, 2012 दिनांक 27.06.2012 की गाइडलाइन के अनुरूप नहीं है। उपजिलाधिकारी, सिकन्दराराऊ, हाथरस द्वारा प्रेषित पत्र दिनांक 14.04.2022 के माध्यम से अवगत कराया गया है कि बोर्ड द्वारा जारी बन्दी आदेश के अनुक्रम में उक्त ईंट भट्ठे को नायब तहसीलदार एवं पुलिस के साथ पूर्णतः बन्द करा दिया गया है। दिनांक 01.09.2022 को किये गये निरीक्षण के समय प्रश्नगत ईंट भट्ठा पूर्ण रूप से बन्द पाया गया। ईंट भट्ठा प्रतिनिधि द्वारा अवगत कराया गया कि ईंट भट्ठे का संचालन दिनांक 01.03.2022 से किया गया है। उक्त को दृष्टिगत रखते हुए क्षेत्रीय अधिकारी द्वारा पत्रांक 1334/एचजे–37/2022 दिनांक 05.09.2022 के माध्यम से प्रेषित आख्या में ईंट भट्ठे के विरूद्ध ईंट भट्ठा संचालन के प्रथम दिवस दिनांक 01.03.2022 से प्रशासन द्वारा पूर्ण रुप से बन्द कराये जाने के दिनांक 12.04.2022 तक कुल 43 उल्लंघन दिवसों हेतु रू0 12,500/– प्रतिदिन की दर से कुल रू0 5,37,500/– की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

अतः क्षेत्रीय अधिकारी, अलीगढ़ द्वारा प्रेषित आख्या/संस्तुति दिनांक 05.09.2022 के अनुक्रम में मै0 जशोदा ईंट उद्योग, ग्राम–पुरदिलनगर, हसायन रोड, तहसील–सिकन्दराराऊ, जनपद–हाथरस द्वारा बन्दी आदेश दिनांक 16.07.2021 का उल्लंघ कर अवैध रूप से किये गये संचालन के दृष्टिगत प्रश्नगत ईंट भट्ठे के विरूद्ध दिनांक 01.03.2022 से दिनांक 12.04.2022 तक कुल 43 उल्लंघन दिवसों हेतु रू0 12,500/– प्रतिदिन की दर से कुल रू0 5,37,500/– (रूपये पॉच लाख, सैतीस हजार, पॉच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति के रूप में अधिरोपित की गयी धनराशि रू0 5,37,500/– (रूपये पॉच लाख, सैतीस हजार, पॉच सौ मात्र) को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ के बैंक खाता सं0–701502010002104 IFSC Code UBINO570150 में 15 दिन के अन्दर जमा कराना सुनिश्चित करें। जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय, अलीगढ़ एवं बोर्ड मुख्यालय, लखनऊ को भी प्रेषित करें।

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय,

(प्रदीप शर्मा)
मुख्य पर्यावरण अधिकारी, वृत्त–4

AE
21-10-22

प्रतिलिपि : क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अलीगढ़ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी, वृत्त–4